

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.158/94

date of decision : 28-2-94

Between

Ramaswamy Veeraiah : Applicant

and

1. Union of India, rep. by its
General Manager, SC Rly., Rail nilayam
Secunderabad

2. Divisional Rly. Manager (BG)
SC Rly, Rail nilayam
Secunderabad

3. Senior Divisional A/c Officer(BG)
SC Rly., Railnilayam
Secunderabad

: Respondents

Counsel for the applicant : N. Ram Mohan Rao,
Advocate

Counsel for the respondents : K. Ramulu, SC for Railways

CORAM :

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

P.S.

O.A.NO.158/94

JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V. NEELADRI RAO (VICE CHAIRMAN)

Heard Shri N.Ramamohan Rao, learned counsel for the applicant and Shri K.Ramulu, learned standing counsel for the respondents.

2. The applicant retired from service as Highly Skilled Grade-I Electrical Foreman on 31.5.1993. It is stated for the applicant that he received all the retiral benefits including the pension except the pay in regard to ~~the earned leave pending~~ for a direction to the respondents to compute and calculate the earned leave ~~pending~~ to his credit as on the date of his retirement and to allow to encash the same.

3. But it is not stated that even though he submitted an application for ~~marks~~ encashment, the same was rejected. Hence, in the circumstances, it is just and proper to give the following direction to the respondents 2 and 3:-

As and when the application is made by the applicant for encashment of the earned leave, if any, to his credit at the time of his retirement, the respondents 2 and 3 have to consider the same in accordance with law. It is needless to say that if any amount is due to the applicant towards encashment of leave, the same has to be paid within four weeks from the date of filing of the application by the applicant.

4. The OA is ordered accordingly at the admission stage. No costs.

(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 28th February, 1994.
Open court dictation.

vsn

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 28-2-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No. 158/94

T.A.No.

(W.P.No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions. *Administrative*

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

Central Administrative Tribunal

BENCH. 14

AM 9 MAR 1994

HYDERABAD BENCH.